

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4805
ANSWERED ON:04.05.2012
CATEGORIZATION OF HOSPITALS
Naranbhai Shri Kachhadia

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to categorize both the Government and the private hospitals into A, B, C, D category on the basis of the facilities and expertise available in these hospitals for fixing the rates of various services there;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (c) Sub-Section (b) of Section-5 and Sub-section (1) of Section 13 of the Clinical Establishments (Registration and Regulation) Act, 2010 provide for classification of all clinical establishments, including Government hospitals (except the clinical establishments owned, controlled or managed by the Armed Forces) into various categories for determined of minimum standard by the National Council for Clinical Establishments has been constituted vide notification dated 19.3.2012.